

489 **Wakf Act, 1984**

3456. **SHRI A.K.A. ABDUL SAMAD:**
Will the Minister of **WELFARE** be pleased to state:

(a) whether the Wakf Act, as amended in 1984, has been wholly or partially brought into force in the whole or a part of the country;

(b) if so, the particulars of the notifications with the corresponding provisions and areas;

(c) whether at the instance of the Muslim Community, the Wakf Act is to be amended further and detailed amendments have already been finalised by the Committee of MPs set up by Government; and

(d) if so, the reason for the delay in introducing a bill for the purpose?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) and (b). Only two provisions of the Wakf (Amendment) Act, 1984, namely, those inserted by new Sections 66G (relating to extension in the period of limitation from 12 to 30 years for filing recovery suits for Wakf properties) and 66H (relating to management of evacuee Wakf properties by a Wakf Board) have been enforced in all the areas in which the Wakf Act, 1954 is in force. The aforesaid sections were enforced vide notifications No. G.S.R. 89 (E) date 23.6.86 and corrigendum No. GSR. 942 dt. 10.7.1986.

(c) and (d). The Committee of Wakf (Amendment) Act, 1984 has made certain recommendations with regard to objections received by the Central Government against some of the provisions of the Amendment Act which are under consideration of the Government.

[Translation]

490 **Sugar Production**

3457. **SHRI PHOOL CHAND VERMA:**
SHRI MANJAI LAL:

Will the Minister of **FOOD AND CIVIL SUPPLIES** be pleased to state:

(a) whether the cost of sugar production in the country has increased as compared to last year;

(b) if so, the cost of sugar production per quintal last year as well as in the current year, separately;

(c) the names of the commodities whose prices have increased this year;

(d) whether Government have suggested measures to reduce production cost in view of the continuous increase in prices;

(e) if not, the reasons therefor;

(f) whether Government propose to provide relief in levies imposed on sugar; and

(g) the extent of levies imposed per quintal on sugar this year?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI RAM PUJAN PATEL): (a) and (b). Yes, Sir. The all India average estimated cost of production of sugar for levy purposes, i.e., based on statutory minimum cane price, has been Rs. 436.09 and Rs. 494.16 per quintal of sugar during 1988-89 and 1989-90 respectively.

(c) During the past 31 weeks ending 4.8.1990 (between weeks ending 30.12.89 to 4.8.90), there has been price rise in re-